

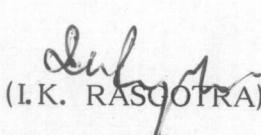
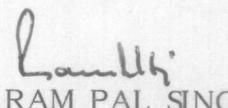
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA / TA / TA / CCP No. 3032 of 1991 19

Mahesh Chandra Srivastava B.B. Srivastava
APPLICANT (S) COUNSEL

U.O.I. VERSUS

RESPONDENT (S) COUNSEL

| Date | Office Report | Orders |
|------|---------------|--|
| | 20.12.91 | <p>Shri B.B. Srivastava, counsel for the applicant.</p> <p>Heard on admission.</p> <p>By this O.A., filed under Section 19 of the Administrative Tribunals Act of 1985 (hereinafter referred as 'Act), the applicant prays for payment of his arrears of pay and allowances which are due to him along with consequential benefits. Against the impugned order, he filed his representation only in the month of September, 1991, and filed this O.A. on 20.12.91 without waiting for a decision on his representation. On being pointed out with regard to the provisions of Section 20 of the Act, Shri B.B. Srivastava contended that this Tribunal should not go into technicalities. Be that as it may, the applicant should have filed this O.A. after a period of six months from the date of the filing of this his representation, but before <u>the</u> period could be over, he has hurriedly filed this O.A. This O.A. is premature and hence it is dismissed.</p> <p>The applicant shall be at liberty to file a fresh O.A., if so advised, when a fresh cause of action arises.</p> <p> (I.K. RASGOTRA) MEMBER (A)</p> <p> (RAM PAL SINGH) VICE-CHAIRMAN (J)</p> |